

#### **Establishment of new urea plants**

1898. SHRI MAHENDRA MOHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government proposes to establish new urea plants in various parts of the country to meet the domestic demand;

(b) if so, the details thereof;

(c) whether country will be self-reliant in supply of urea as per demand, after establishing new urea plants; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) In order to facilitate new investments in the urea sector including revival of closed FCIL/HFCL plants, both in public and private sector, setting up of new brownfield plant at Namrup, Assam and also to attract investments in Revamp, Expansion, Revival and Greenfield plants, the Group of Ministers (GoM) constituted to review the fertilizer policy has decided in its meeting held on 5th January 2011 to constitute a Committee under the Chairmanship of Dr. Saumitra Chaudhuri, Member Planning Commission to examine the proposal for introduction of NBS in urea, including various options therefor, and make suitable recommendations. The committee has also to examine the issues relating to investment policy and amendments proposed therein, and make appropriate recommendations. A proposal to amend the policy for New Investment in urea sector and offtake of urea from joint venture abroad, notified by the Department of Fertilizers on 4th September 2008 is under consideration of Government. The new investment policy is likely to substantially bridge the gap between the consumption and domestic production.

#### **Regulation of supply of fertilizers at district level**

1899. SHRI MANGALA KISAN: Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether there are regulating authority to regulate the district level supplier of fertilizers and curbing corruption in those levels;

(b) how many fertilizer plants are not working all over the country;

- (c) the States where these non-working fertilizer plants are situated;
- (d) how many plants have been revived; and
- (e) what are the policies for non-working plants?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Sir. The State Government under Fertilizer Control Order (FCO) 1985 promulgated under Essential Commodity Act., is the regulating authority to monitor/regulate supplies of fertilizers and check corruption etc.

(b) to (c) Five units of the Fertilizer Corporation of India Limited (FCIL) and three Units of Hindustan Fertilizer Corporation Limited (HFCL) in the public sector are lying closed. In addition, one urea unit in the private sector viz. Duncan Industries Limited, (DIL) Kanpur is currently closed due to financial constraints as reported by the company. Further, the urea unit of Fertilizers & Chemicals Travancore (FACT), Cochin is also not in operation. Following are the State-wise & unit-wise details:

**FCIL**

Sl.No.	State	Name of unit
1.	Bihar	Sindri
2.	Gorakhpur	Uttar Pradesh
3.	Talcher	Orissa
4.	Ramagundam	Andhra Pradesh
5.	Korba	Madhya Pradesh

**HFCL**

1.	Barauni	Bihar
2.	Durgapur	West Bengal
3.	Haldia	West Bengal

(d) to (e) The Government has announced a policy/scheme for new investment in urea sector and for off take of urea from joint venture abroad in September, 2008. The policy is based on Import Parity Price (IPP) benchmark and has been finalized in consultation with the industry. The New

Investment Policy aims at revamp, expansion, revival of existing urea units and setting up of Greenfield/Brownfield projects. The fertilizer industry has responded positively to the investment policy only for revamp projects. In absence of commitment for firm allocation of gas at particular price level, the investment for expansion, revival and green field are not forthcoming. A committee has been constituted under the Chairmanship of Dr. Saumitra Chaudhuri, Member, Planning Commission for formulating amendment to the investment policy of 2008.

The Cabinet had in October 2008 constituted an Empowered Committee of Secretaries (ECOS) under the Chairmanship of Secretary (Fertilizers) to evaluate all options for revival of closed units of HFCL & FCIL and make suitable recommendations. Based on the recommendations of the ECOS, a Draft Rehabilitation Scheme (DRS) of HFCL & FCIL have been approved by CCEA for submission to BIFR, on 4th August 2011.

#### **Functioning of NIPER, Punjab**

1900. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) details of observations/objections of CAG regarding loss occurred to National Institute of Pharmaceuticals Education and Research (NIPER), Punjab: year-wise during past three years and action taken thereon;

(b) details of various committees functioning at NIPER which have not been formed as per NIPER Act, Statutes and Ordinances;

(c) whether the selection committee of NIPER had experts in fields other than their specialization and if so, how contracts of various faculty members have been renewed; and

(d) when was last financial audit conducted by Government and how does Government justify its approval of accounts of NIPER of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Information is being collected and would be laid on the Table of the House.

#### **Setting up of SMPIC at NIPER in Punjab**

1901. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state: